

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ‘ B ‘ Bench, Hyderabad
(Through Video Conferencing)

Before Shri S.S. Godara, Judicial Member
AND
Shri Laxmi Prasad Sahu, Accountant Member

ITA No.221/Hyd/2021		
Assessment Year: 2014-15		
GSM Welfare Society, Secunderabad. PAN : AABTG6169P.	Vs.	The Income Tax Officer, Ward 10(4), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	Shri S. Ramarao	
Revenue by:	Shri Rohit Mujumdar	
Date of hearing:	06.01.2022	
Date of pronouncement:	10.01.2022	

ORDER

Per S. S. Godara, J.M.

This assessee's appeal for A.Y. 2015-16 arises from the Principal Commissioner of Income Tax, Hyderabad - 1's order dated 24.03.2021 in ITBA/REV/F/REV5/2020-21/1031731783(1), involving proceedings u/s 143(3) of the Income Tax Act, 1961 [in short, 'the Act'].

Heard both the parties. Case file perused.

2. Learned counsel submits at the outset that the assessee does not wish to press for the instant appeal with liberty to raise all the corresponding factual and legal pleas before the Assessing Officer in consequential proceedings. The Revenue is equally fair in not opposing the same. Ordered accordingly.

3. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in the Open Court on 10th January, 2022.

Sd/- (LAXMI PRASAD SAHU) ACCOUNTANT MEMBER	Sd/- (S.S. GODARA) JUDICIAL MEMBER
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Hyderabad, dated 10th January, 2022.

TYNM/sp

Copy to:

S.No	Addresses
1	GSM Welfare Society, 1141, R.P. Road, Secunderabad - 500 003.
2	The Income Tax Officer, Ward - 10(4), Hyderabad.
3	PCIT - 1, Hyderabad.
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order